

**THE NAGALAND LEGISLATIVE ASSEMBLY  
MEMBERS, SALARIES, ALLOWANCES AND  
PENSION (AMENDMENT) ACT, 1994**

(THE NAGALAND ACT NO. 4 OF 1994)

*(Received the assent of the Governor of Nagaland on 23 september, 1994 and published in  
the Nagaland Gazette extraordinary dated 5th Oct, 1994)*

An

Act

Further to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964.

Whereas it is expedient to amend the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 (Nagaland Act No. 6 of 1964) in the manner hereunder appearing.

It is hereby enacted in the forty fifth year of the Republic of India as follows

**1. Short title and Commencement**

- (1) This Act may be called the Nagaland Legislative Assembly Members' Salaries and Pension (Amendment) Act, 1994.
- (2) It shall come into force at once.

**2. Amendment of Section 4 of Nagaland Act No. 6 of 1964.**

In Section 4 of the Nagaland Legislative Assembly Members' Salaries, Allowances and Pension Act, 1964 (Nagaland Act No:6 of 1964), the following be inserted after Sub-Section (ii) as hereunder

- (iii) "Hospitality allowance" at the rate of Rupees one thousand per mensem.
- (iv) "News Paper and Magazine allowance" at the rate of Rupees two hundred fifty per mensem.